

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 174 of 2020 (SZ) and O.A. No. 20 of 2021(SZ)**

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH THE ORDER DATED 12.07.2021 OF HON'BLE NGT IN THE O.A. No. 174 OF 2020 IN THE MATTER OF BANOTHU NANDU NAYAK VERSUS SINGARENI COLLIERIES COMPANY LTD. & OTHERS**

**AND**

**O.A. No. 20 OF 2021 IN THE MATTER OF OGGU SRINIVASA REDDY VERSUS UNION OF INDIA & Ors. BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION No. 174 of 2020 (SZ) and O.A. No.**  
**20 of 2021(SZ)**

**IN THE MATTERS OF:**

1. Banothu Nandu Nayak Applicant(s)

Versus

Singareni Collieries Company Ltd. & Ors. Respondent(s)

2. Oggu Srinivasa Reddy Applicant(s)

Versus

Union of India & Ors. Respondent(s)

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Place: Chennai

Date:03/09/2021

**Report of the Joint Committee in compliance with the Order dated 12.07.2021 of Hon'ble NGT in the O.A. No. 174 of 2020(SZ) in the matter of Banothu Nandu Nayak Vs Singareni Collieries Company Ltd. & Ors.**

**and**

**O.A. No. 20 of 2021(SZ) in the matter of Oggu Srinivas Reddy Vs Union of India & Ors before the Hon'ble National Green Tribunal, (SZ), Chennai.**

**1. Introduction:**

In compliance with the Orders of the Hon'ble NGT in the O.A. No. 174 of 2020(SZ) and O.A. No. 20 of 2021(SZ), the nodal agency in the matters (Integrated Regional Office of MoEF&CC at Chennai) has coordinated with duly constituted Joint Committee and submitted a combined Joint Committee report on both the cases before the Hon'ble Tribunal after site inspection and also giving an opportunity to the parties to the O.As. For the sake of brevity not reproduced the said joint Committee Report, which was already filed. The conclusion and recommendations drawn by the Committee in the said report, based on the observations referred therein the said report, inter-alia include the following:

- (i). Though there is no blast induced vibrations are detected at the NTR Nagar on the day of present site inspection, it appears that the alleged damage of the houses might have been attributed due to combined effect of the inadequate civil structure of the houses and the nearby blasting operations in the past. In either of the case, the residents are not responsible for the said damages and thus on humanitarian ground the Committee recommends for the grant of suitable relief to the damaged house of the applicant as well as other such damaged houses in the three villages namely NTR Nagar, Jalgam Vengal Rao Nagar and Rejarla village by meeting the fund requirement either from the District Mineral Fund (DMF) or the project authority or any other means as direct by the Hon'ble NGT.
- (ii). Though the project authority has already contributed Rs.161.40 Crores towards DMFT fund from JVR-OC project, it has to be more effectively utilized as mandated in the nearby villages. Further, DMFT shall implement the same and the plan of action shall be shared to the project authority in order to avoid overlapping in the implementation of various community development programs by them in the vicinity of project area. DMFT shall

upload the activities implemented on public domain as mandated under the Proviso 10.5 of the Telangana State District Mineral Foundation (Trust) Rules, 2015.

- (iii). Respondent Project authority (SCCL) undisputedly exceeded the production capacity than the sanctioned capacity by not complying with the stipulated calendar plan including excavation & quantum of coal and thus violated the EC and Consent accorded. In this regard credible legal action has already been initiated by the Telangana State PCB and the matter is under sub-judice. Further, as approved by the MoEF&CC, the project authority, has also executed a bank guaranty of an amount of Rs. 26,67,00,000/- (rupees twenty-six crores and sixty seven lakhs) to the TSPCB towards implementation of remediation plan and natural and community resource augmentation plan. The project authority shall implement the same within 3 years as stipulated by the MoEF&CC.
- (iv). The Committee has not arrived an environmental compensation again, considering the facts that there is no any further direction in this regard from the Hon'ble Tribunal in its subsequent Order dated 21.01.2021 and also again arriving environmental compensation for the same violation would lead to double jeopardy.
- (v). The project authority implementing the progressive mine closure activity and reclamation of mined out area as per the approved Mining Plan. Considering the facts mentioned above under para (II)(a)-(e), the Joint Committee observed that the implementation of final Mine Closure plan does not arise now to JVR-OC-I Expansion project. Project authority so far has not claimed the amount of Rs. 41.9107 Crores deposited in the ESCROW Account, after completing the third-party audit. The said amount shall not be transferred to the amalgamated project of JVR-OC-I and JVR-OC-II in order to ensure effective implementation. if Hon'ble Tribunal desires to get more clarification on the issues of implementation of final mine closure plan, the details may be obtained from the regulatory authority imploding Ministry of Coal as a Respondent in the above O.As.
- (vi). Presently no violation has been observed in the mode of coal transport. Project authority shall expedite and complete the erection of railway siding and conveyor belt well in advance. No coal transport shall be made by road beyond 31.12.2021.

- (vii). Project authority shall provide potable drinking water to the nearby villages inter-alia to the NTR Nagar by installing RO plants immediately and shall be maintained by the project authority for 3 years as stipulated by the MoEF&CC.
- (viii). Though the mobile medical camps are regularly conducted, Project authority shall make a uniform schedule for the visit of doctors / mobile medical camp in nearby villages in a fixed day and time in each village in order to avail the facility by the residents.
- (ix). Safety as well as pollution control mechanisms provided appears to be sufficient. Monitored analytical data show that there is no any Air, Water, noise and soil pollution as alleged. Necessary green belt has also been developed.
- (x). No violation has been observed on the alleged Forestry clearance accorded.
- (xi). Project authority shall ensure regular calibration of Seismographs – Minimate used for monitoring the vibrations.

## **2. Meeting of the Joint Committee and site inspection:**

Hon'ble NGT(SZ) after examining the report of the Joint Committee, passed an Order dated 12.07.2021, wherein directed to submit further report by the Committee on the points referred therein. In continuation to the submission of the Joint Committee Report and in compliance with the Order dated 12.07.2021 of Hon'ble NGT, all the members of the Joint Committee in the matters have revisited the said project area under question on 05.08.2021 and deliberated the issues and the action points referred therein the said Order, followed by site inspection along with project authority. A copy of the attendance sheet of the members took part in the site inspection is placed as **Annexure -I**.

## **3. Submissions of the Joint Committee:**

Based on the deliberations held in connection with the observations recorded / directions passed by the Hon'ble Tribunal in the Order dated 12.07.2021, the following facts are submitted to the Hon'ble Tribunal for kind consideration:

- (i). In the Order dated 12.07.2021, it has been mentioned that the learned Counsel for the project proponent wanted to file their objections on the report of the Joint Committee. However, project authority did not submit

any objection on the Joint Committee report during the deliberation held on 05.08.2021.

- (ii). In the Order dated 12.07.2021, it has been mentioned that the learned Counsel for the Applicant submitted that though the excess mining was detected by the Joint Committee they have not assessed the Environmental Compensation instead, they have directed to produce the Bank Guarantee of a particular amount as performance guarantee for implementing the Environment Management Plan in respect of Mine-I. In this regard, it is submitted that the Joint Committee never directed to produce the Bank Guarantee rather the Committee expressly mentioned the fact in the report as under:

(a). Considering the violations committed by the project authority, in pursuant to the Notification dated 14<sup>th</sup> March, 2017 of MoEF&CC, New Delhi relating to violation of the EIA Notification, 2006, M/s SCCL submitted application for the EC for proposed expansion of the project from 2.50 MTPA to 5.00 MTPA in an area of 544.81 Ha. with the same name under violation category. Reportedly the proposal was deliberated in the meeting of EAC for the violation of EIA Notification, 2006, held on 13<sup>th</sup> -14<sup>th</sup> June, 2018 for issue of ToR. Accordingly, MoEF&CC issued Terms of Reference vide letter No. 23-77/2018-IA (III) dated 08.08.2019 for the proposed expansion of Jalagam Vengal Rao Opencast-I Expansion Project. Subsequently, Public hearing was conducted on 14<sup>th</sup> February, 2020. The EAC after detailed deliberation on the information submitted by the project proponent and as presented, initially deferred the project for want of information. Based on the additional information submitted by the project proponent as sought by the EAC, the proposal was considered in the 36<sup>th</sup> EAC meeting held on 22.09.2020 and after detailed deliberation, the EAC recommended the proposal for grant of Environmental Clearance. Accordingly, MoEF&CC vide letter No. 23-77/2018-IA(III) dated 01.02.2021 granted environmental clearance for JVR OC-I Expansion project for enhanced coal production from 2.5 MTPA to 5 MTPA under violation category. This fact was also already mentioned in the report at para 4(iii) and a copy of the said EC letter dated 01.02.2021 has also been placed as Annexure -II in the report submitted. Based on the study undertaken in this regard, *as recommended by the EAC and approved by the MoEF&CC*, an amount of Rs.26,67,00,000/- (rupees twenty six crores and sixty

seven lakhs) has already been deposited by the Project Authority to the TSPCB as bank guarantee towards implementation of remediation plan and natural and community resource augmentation plan *which needs to be implemented within 3 years*, based on the study undertaken and approved by the MoEF&CC. The relevant chapter of the Environment Management Plan comprising of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed was also placed as Annexure- VIII. Perusal of the documents made available to the Committee and the input furnished by the project authority reveals that the amount *recommended by the EAC and approved by the MoEF&CC towards implementation of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed inter-alia include economic benefits derived based on the scientific study on various components such as Air, Water, noise etc. due to the excess production achieved / violation committed.*

- (b). It has also been reported in the EMP that the total net profit gained on account of excess production is Rs. 588.60 Crores for the violation period of 11 years and 3% of that amount is Rs.17.65 Crores, will be contributed to remediation, Natural & Community resource augmentation plan cost. As informed by the project Authority the said amount has also been incorporated in the total amount envisaged for the implementation of remediation plan and natural and community resource augmentation plan. Further, *in respect of excess production, credible legal action has already been initiated by the Telangana State PCB through legal proceedings before the Hon'ble Court of Judicial First Class Magistrate, Sathupalli, Telangana through C.C. No. 1075 of 2020 and the matter is under sub-judice. The relevant copy of summons issued by the Hon'ble Court of Judicial First Class Magistrate, Sathupalli, Telangana in the C.C. No. 1075 of 2020 was also placed as Annexure – III in the report.*
- (iii). MoEF&CC has accorded EC for the said project by following the procedure referred therein the Notification S.O. 804(E). dated 14<sup>th</sup> March, 2017 of MoEF&CC, New Delhi relating to violation of the EIA Notification, 2006. A copy of the said Notification dated 14<sup>th</sup> March, 2017 of MoEF&CC is placed as **Annexure-II**. Para 7 of the said Notification dated 14.03.2017 reads as "the project proponent will be required to submit a bank guarantee

equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority”.

- (iv). In compliance with the above notification, the Expert Appraisal Committee prescribed a specific Terms of Reference for the project for the assessment of ecological damage, remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation and the same was prepared as independent chapter in the environment impact assessment report by an accredited agency.
- (v). Considering all the above facts, the Joint Committee in their interim report filed, prayed before the Hon’ble NGT to pass appropriate Order regarding
  - (i). appoint additional members from the Directorate General of Mines Safety and Roads and Buildings Department, Govt. of Telangana as a member to the Joint Committee
  - (ii). pass appropriate Orders for conducting requirement of repeated study on Ambient Air Quality, soil quality and also monitor the noise level in that area and arriving environmental compensation on account of the views referred therein.
- (vi). After examining the matter, Hon’ble Tribunal vide Order dated 21.01.2021 expressly permitted to add additional members as prayed. But, no any further direction for arriving environmental compensation was issued in the Order dated 21.01.2021. In such circumstances, the Committee felt that the Hon’ble Tribunal has accepted the views submitted and thus the Committee in their combined Joint Committee Report, recorded their view that *"the Committee has not arrived an environmental compensation again, considering the facts that there is no any further direction in this regard from the Hon’ble Tribunal in its subsequent Order dated 21.01.2021 and also again arriving environmental compensation for the same violation would lead to double jeopardy"*.

(vii). Hon'ble Tribunal in the Order dated 12.07.2021 expressed that in the case of violation of doing mining without getting further environmental clearance for the expanded portion they are liable to pay compensation for the violation apart from the royalty with penalty for excess mining and directed the Committee to clarify in this regard. In the said Order Hon'ble Tribunal referred the formula evolved by the CPCB as to how for compensation for violations of conditions, have to be assessed. This fact was perceived by the Committee. In this regard, the following facts are submitted before the Hon'ble Tribunal for kind consideration:

(a). Though the project authority has undisputedly achieved excess production by violating the EC condition, reportedly all the dues in respect of royalty, District Mineral Fund etc. have been paid by the project authority including for the excess quantity of coal produced. Further, Department of Mines and Geology, Govt. of Telangana vide letter No. 5928/R-1/2018 dated 14.05.2018 addressed to the MoEF&CC, New Delhi clarified the applicability of the penalty clause as per section 21(5) of MMDR Act, 1957 and accorded No Objection Certificate for processing of the pending proposals. Copy of the letter dated 14.05.2018 of Department of Mines and Geology, Govt. of Telangana is placed as **Annexure-III**. In such circumstances, Hon'ble NGT / Civil Court, where the credible legal action was already initiated may take appropriate view on levy of penalty.

(b). It is pertinent to mention here that the guidelines issued by the CPCB also at para 1.4.2. suggested that the amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies, when Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency.

(c). The Committee opined that assessing Environmental Compensation based on detailed investigations by the Expert Organizations/ agencies is more appropriate when compared to

use of the general formula / methodology prescribed by the CPCB for arriving the same.

(d). It would be more appropriate that the amount levied under Environmental Compensation shall be effectively utilized in the adjoining area of the project, where actual damage of the environment has been assessed / predicted due to violation committed in order to maintain sustainable development and upliftment of the people in the vicinity of the project. For ensuring such effective implementation the method prescribed in the MoEF&CC's Notification dated 14.03.2017 as executing bank guarantee prior to the grant of environmental clearance and releasing the same after successful implementation of the remediation plan by the approval of competent regulatory authority will be an appropriate practice instead of levying the amount and keeping in a common account. In the latter case, it may be possible to utilize such EC funds in another area, which is not connected.

(e). Based on the study undertaken *EAC recommended for* an amount of Rs.26,67,00,000/- (rupees twenty six crores and sixty seven lakhs) towards implementation of remediation plan and natural and community resource augmentation plan *which appears to be covered various impacts / damage attracted due to excess production and also profit gained on account of excess production. Further, the amount arrived by the MoEF&CC is higher than the* Environmental Compensation (EC) arrived based on the methodology prescribed by the CPCB.

#### **4. Environmental Compensation (EC) arrived based on the methodology prescribed by the CPCB.**

The Joint Committee members are of the view that arriving environmental compensation based on the guidelines of the CPCB is not required in the present case for the reasons stated above. However, as directed by the Hon'ble NGT(SZ) in the Order dated 12.07.2021, the environmental compensation has also been arrived for the violations committed by following the methodology prescribed in the "Report of the In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" by the CPCB. Accordingly, formula to access the environmental compensation (EC) to be levied for the industrial sectors

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = Environmental Compensation factor in Rupees R to be taken as 250.

S = Factor for scale of operation

LF= Location factor could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town. LF is 1.0, 1.25, 1.5 and 2.0 if the population is less than 1 million, 1 to < 5 million, 5 to < 10 million and 10 and above respectively.

**Note:**

The Pollution Index (PI) of Industrial Sector is 80, 50, 30 for Red, Orange and Green industries respectively.

S factor is scale of operation 0.5, 1.0 and 1.5 for small, medium and large scale industries respectively.

In the present case of JVR-OC-I and JVR-OC-II coal mining projects are falling under red category, large scale industry located within 10 km of the municipal boundary having the population less than 1 million. Hence, Pollution index is 80, S factor is 1.5, number of days violated 11 years (11x 365) days.

Therefore  $EC = 80 \times 11 \times 365 \times 250 \times 1.5 \times 1 = \text{Rs.}120450,000/-$  (Rupees twelve Crores and four lakhs and fifty thousand only). The amount of Environmental Compensation arrived based on the methodology prescribed by the CPCB is very low when compared to the amount already arrived by the MoEF&CC under remediation plan and natural and community resource augmentation plan. In view of the above, Hon'ble NGT may take appropriate view regarding Environmental Compensation.

**5. Green belt development and its survival rate:**

Hon'ble NGT in the Order dated 12.07.2021 directed the Committee to revisit the aspect of green belt developed, survival rate and the remedial action taken by the project authority, if any. In this regard Project authority informed that M/s SCCL is having dedicated qualified forestry Officers to oversee the plantation program. Further, Project authority is having their own nursery. As informed the following methodology is being practiced by the project authority in connection with plantations.

- (i). Miscellaneous species raised in poly bags / root trainers will be planted at an espacement of 2mx2m ie. at the rate of 2500 Nos., of plants per Ha. The following species are used in raising of OB plantations:  
*Terminelia bellarica, Mitragyna parvifolia, Dalbergia latifolia, Hardwickia binnata, Azadirachta indica, Ficus racemosa, Madhuca longifolia, Pongamia pinnata, Bombax ceiba, Annona squamosa, Ficus bengalensis, Emblica officinalis, Bauhinia purpurea, Dendrocalamus strictus, Adina cordifolia, Pterocarpus marsupium, Syzygium cumini, Tamarindus indica, Aegle marmelos, Ficus religiosa, Ficus mollis, Dalbergia sissoo, Albizzia lebbek, Albizzia procera, Sterculia urens, Terminelia tomentosa, Pithecellobium dulce.*
- (ii). Contour planting with soil binders like Agave suckers, Henna cuttings, Vettiveria slips, *Saccharum munja*, etc., shall also be taken up @ 2000 per Ha
- (iii). Seed sowing maximum up to 50 kg / Ha. Preference given for legume seed like *Stylosanthus hamata*, Babul, Glyrecidia, Sesbania, Redgram, sun hemp, etc., which have the advantage of not only good regeneration capacity but also enriching the soil through rhizobial activity.
- (iv). Staggered Contour Trenches (SCT), Continuous Contour Trenches (CCT) and Gully plugging works like stone pitching, Rock Filled Dams (RFD), Gabions, Cribs etc., have been done as part of plantation and Soil and Moisture Conservation (SMC) works by Mine authorities at appropriate locations.
- (v). Vermi-compost application is preferred over chemical fertilizers whenever required.
- (vi). No weeding operation proposed on OB dumps except for unwanted plants like *Acacia holocerecea* and *Accacia auriculiformis*, etc., which compete with the growing planted seedlings.
- (vii). No soil working shall be carried on OB dumps.
- (viii). In case of less survival due to poor nutrient status or soil erosion etc, proper measures will be taken to maintain full stocking of plantations. The important measures inter-alia include the following:

- Application of Vermi-compost, treatment of VAM fungi, *Trichoderma viride* in nursery stage itself to ameliorate the microbial activity at root zone.
- Revisiting of old plantations till they attain minimum of 90% survival in the plantations.
- Selection of hardy and native forest species in order to sustain on the barren OB dumps and to mimic with adjoining forest areas.

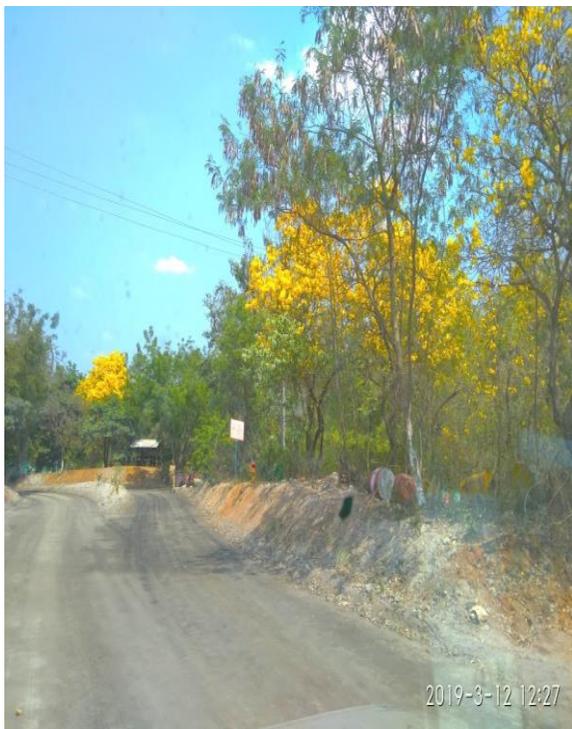
(ix). These OB plantations are good habitat for the wild animals particularly herbivores like Spotted deer, common hare, wild boar, avian fauna, reptiles, Amphibians, Arthropods etc.



View of external dump



View of internal dump



Avenue Plantation in the mine



Avenue Plantation in the mine



Block Plantation Outside Mine

## Green Belt Development

Nursery at JVR OC -I Expn Project



**Species of plants:** *Dendrocalamus strictus*, *Hardwickia binata*, *Inga dulc*, *Albeziaodoratissima*, *Ficus benghalensis*, *Ficus relegiosa*, *Semarouba glauca*, *Ceil pentandra*, *Ficus mollis*, *Aegle marmolose*, *Myrtagyna parvifolia*, *Dolichondran crisp*, *Madhuka latifolia*, *Terminalia bellarica*, etc.



**Committee members at the top of O.B. Dumb**



The details of the greenbelt development undertaken and the survival rate as furnished by the project authority is placed as **Annexure-IV**.

**6. Status of Ambient Air quality, water quality and noise level:**

During the visit of the Committee, it has been observed that Project Authority has taken adequate precautionary measures to maintain the AAQ, water quality and noise level within the prescribed level. Project authority regularly undertake environmental monitoring through MoEF&CC approved third party laboratory

(M/s EPTRI) and records are being maintained. One continuous online AAQ monitoring Station has been installed in this project area and the same is linked to the server of the TSPCB, which gives real time AAQ data round the clock. Perusal of the data monitored by both third party as well as State PCB on AAQ, water and noise level, does not show any abnormality and the same has already placed as Annexure-VI in the report and thus the Joint Committee found that the said allegations regarding noise & air pollution and its impact on the residents of that locality is devoid of merits.

**7. Status of the Compliance on the recommendations of the Committee:**

As directed by the Hon'ble Tribunal the status of the compliance on the recommendations of the Joint Committee have been reviewed during the visit. The point wise status of compliance is furnished below:

- (i). It is pertinent to mention here that the compliance regarding granting of suitable relief to the damaged house of the applicant as well as other such damaged houses in three villages namely NTR Nagar, Jalgam Vengal Rao Nagar and Rejarla village can be ascertained only after passing appropriate Order by the Hon'ble NGT in this regard.
- (ii). Recommendation regarding implement of plan of action by DMFT for various community development program in the vicinity of project area by meeting the DMF yet be complied.
- (iii). Project authority has commenced the implementation of remediation plan and natural and community resource augmentation plan as detailed below:

**(a). Compliance status of Remediation Plan:**

<b>Sl.No</b>	<b>Name of the work</b>	<b>Estimated cost</b>	<b>Status</b>
1.	Construction of RO Plant Shed along with deep bore well 02 No. at Rejaral village & 01 No. at NTR nagar near JVROC-II, Sathupalli, Kothagudem Area.	Rs. 17.10 Lakhs	Awarded Work Order and copy placed as <b>Annexure-V(Coll.)</b>
2.	Drilling of 30 Nos. deep bore wells for drinking water surrounding villages such as Kistaram, Rejerla and Kothuru of Sathupalli under Remediation Plan, JVR OCP, Sathupalli,	Rs. 55.50 Lakhs	Tenders were floated. Date of opening bids was 18.08.2021. Copy of the same placed

	Khammam Dist., Telangana State.		as <b>Annexure-V(Coll.)</b> .
3.	Construction of RO Plant Shed along with deep bore wells at vengalrao Nagar near JVR OC – II, Sathupalli, Kothagudem Area.	Rs. 5.50 Lakhs	
4.	Providing Cement Concrete Roads near Gowtham Model School near NTR Nagar, Sathupalli Municipality, Khammam Dist., Telangana State	Rs. 62.00 Lakhs	
5.	Construction of community hall at Rejarla under Community resource Augmentation plan at Sathupalli, Khammam Dist.	Rs. 75.00 Lakhs	Reportedly Tender action being taken at Corporate office.



**View of Bhoomi Pooja of RO plant made available by the Project Authority.**

- M/s SCCL deposited an amount of Rs. 20.00 Lakhs with Forest Divisional Officer, Sathupalli vide cheque no. 952748, dt. 01.03.2021 for development of New Urban Park, which is under execution.
- An amount of Rs. 6,00,000/- (Rupees Six Lakhs only) was paid to Municipal Commissioner, Sathupalli vide cheque no. 953320, dt. 16.04.2021 for providing Bio-Toilets in Sathupalli town. Municipal Commissioner informed vide Lr. No. Roc E/483/2021-22, dt. 04.08.2021 that construction of bio-toilets is under progress.

- An amount of Rs.4.60 Crores (out of Rs. 5.67 Crores of budget plan) for repair of road from Sathupalli to V.M Banjar was paid to EE (R&B), Sathupalli division vide cheque no. 953309, dt. 01.04.2021 and the work is under Progress.
  - For 4 No. of RO plants (Two at Rejarla Village, one at NTR Nagar, one at Vengalrao Nagar) for which tender is awarded.
  - Work of construction of CC roads for a length of 1 km. near Goutam model school, NTR Nagar, Sathupalli is taken up at accost of Rs. 62.00 Lakhs. Tenders were floated and date of opening of bids is 18.08.2021.
  - 8.0 acres of land has been identified at a cost of Rs. 1.60 Crores for dumping of solid waste by Sathupalli municipality and will be handed over soon after acquisition of land.
  - Drilling of 30 Nos. of deep borewells is proposed to take up for drinking water in surrounding villages such as Kistaram, Rejarla and Kothuru of Sathupalli at a cost of Rs. 55.50 Lakhs. Tenders were floated and date of opening of bids is 18.08.2021.
  - Construction of community hall at Rejarla under Community Resource Augmentation plan is taken up at a cost of Rs. 75.00 Lakhs and reportedly tendering action is under progress.
- (iv). Presently no violation has been observed in the mode of coal transport and erection of railway siding and conveyor belt needs to be completed at the earliest since, no coal transport shall be made by road beyond 31.12.2021. Status of progress of JVROC Private Railway Siding works at Sathupalli as on 04.08.2021 is furnished below:

<b>Sl. No</b>	<b>Description/ Agency/</b>	<b>Status</b>
<b>1.</b>	<b>Construction of Major Bridge</b> Sri. T. Suresh Kumar Reddy Sanctioned cost: 5.46 Cr	Raft portion completed and side walls concreting work in progress
<b>2.</b>	<b>Formation of Earthen Embankment &amp; construction of Minor Bridges</b> M/s SSNR – RVR (JV) Sanctioned cost: 17.90 Cr	Total earth excavated in cutting portion of the track is about 2,58,000 cum out of 3,67,000 Cum. Formation materials for about 11,000 Cum collected against 1,00,000 Cum Minor bridge 50% of raft concreting complete

<b>Sl. No</b>	<b>Description/ Agency/</b>	<b>Status</b>
<b>3.</b>	<b>Construction of R/w for diversion of nala at railway siding.</b> M/s Krishi Constructions Pvt Ltd (JV) Sanctioned cost: 3.42 Cr	Retaining wall on track side completed. Other side: For 120m up to 2.7m high completed against 3.0m. For 30m, up to bed level complete and further work is in progress.
<b>4.</b>	<b>Supply &amp; stacking of Ballast</b> M/s Srinivasa Edifice Pvt. Ltd Sanctioned cost:4.00 Cr.	About 15,000 Cum supplied out of 32,000 Cum
<b>5.</b>	<b>Track Linking works</b> M/s Sandhya Constructions Sanctioned cost: 11.67 Cr.	Work was awarded
<b>6.</b>	<b>Misc. Civil Works: Const. of buildings, CC platforms for inspection between tracks, Drains, Misc. works etc.,</b> M/s BnB infracon India Pvt Ltd Sanctioned cost: 10.40 Cr.	Award letter to be issued vide letter No. KGM/CVL/DB-2022/1368 dated 18.05.2021. Soils samples at proposed S&T building locations collected by JNTU Manthani team on 19.07.2021 for SBC.
<b>7.</b>	<b>Construction of ROB (R&amp;B) dept.,</b> Sanctioned cost: 39.90 Cr.	This work is being taken up by the R&B Dept on depositary terms. An amount of Rs. 19.95 Cr. Deposited. Abutments completed and Pier work in progress.
<b>8.</b>	<b>Procurement of Rails</b> M/s Sail	About 424 MT supplied out of 1143 MT
<b>9.</b>	<b>Procurement of Sleepers</b> M/s Dayal wood works Pvt Ltd.	Total order quantity supplied
<b>10.</b>	<b>OHE</b>	Approval has been accorded to execute this work through SCR under deposit basis and amount of Rs.5.99 Cr. Tenders called for and Letter of Acceptance was issued by Railways.
<b>11.</b>	<b>S&amp;T</b>	Letter of Intent issued to M/s Indian Port Rail & Ropeway Corporation Ltd. on 03.05.2021. Estimate submitted to Railways & clearance obtained. Tenders floated by M/s IPRCL.

- (v). Free mobile medical camps organized in nearby villages have been temporarily suspended due to Covid'19 Pandemic and project authority assured to resume shortly.
- (vi). Project authority informed that they are ensuring regular calibration of Seismographs – Minimate used for monitoring the vibrations as advised.



**N. Madhusudan, I.A.S,**  
**Additional Collector,**  
**Khammam District, Telangana.**



**D. Krupanand,**  
**Joint Chief Environmental Engineer,**  
**Telangana State PCB, Hyderabad.**



**P. Madhusudan Reddy,**  
**Dy. Director of Mines & Geology,**  
**Department of Mines & Geology,**  
**Warangal, Telangana.**



**N. Balasubrahmanyam,**  
**Deputy Director of Mines Safety,**  
**Hyderabad Region No.1.**



**M.B. Hemalatha,**  
**District (R&B) Officer,**  
**Sathupally Executive Engineer**  
**(R&B),**  
**Khammam District, Telangana.**

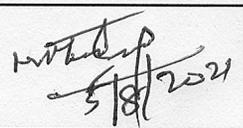
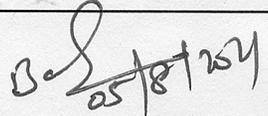
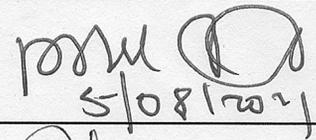
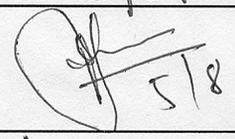
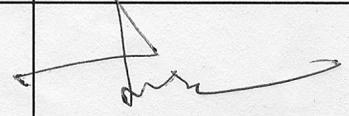
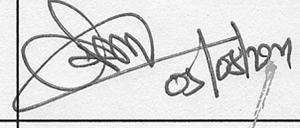


**Dr. M.T. Karuppiyah,**  
**Scientist- E,**  
**Ministry of Environment, Forest &**  
**Climate Change,**  
**Regional Office, Chennai.**  
**(Nodal Officer for the Joint Committee)**

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VISIT OF JOINT COMMITTEE ON 05.08.2021 TO JVR OCPs, SCCL, SATHUPALLI, KHAMMAM DISTRICT, TELANGANA STATE ON NGT CASES IN OA NOS. 174 OF 2020 AND 20 OF 2021 FILED BEFORE HON'BLE NGT(SZ), CHENNAI

## ATTENDANCE SHEET

SL.NO.	NAME	DESIGNATION	Signature
1	Dr. M.T.KARUPPIAH	SCIENTIST-E, MOEF & CC, CHENNAI 9840390069	 5/8/2021
2	Sri. N.MADHUSUDAN, I.A.S.	ADDITIONAL COLLECTOR, KHAMMAM DISTRICT 9440333222	
3	Sri. N.BALASUBRAHMANYAM	Dy.DIRECTOR OF MINES SAFETY, SECUNDERABAD 9434434834/9182028206	 25/8/2021
4	Sri. P.MADHUSUDAN REDDY	Dy.DIRECTOR OF MINES & GEOLOGY, WARANGAL, GoTS. 9849679826	 5/08/2021
5	Sri D. KRUPANAND	Jt. Chief Env. Engineer, TSPCB 9866776706/ <del>912117979</del>	 5/8
6	Smt. H.B.HEMALATHA	E.E(R&B), SATHUPALLY 9440818087	 5/8/21
7	Sri Ch. Venasinh Rao	General Manager, Kgm HJ SCCL	
8	Sri. D. Ralli Prasad	General Manager, Khammam SCCL	
9	Sri. S. Venkata Chary	Project officer, TUROR SCCL	 5/8/2021

से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. ऐसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION**

New Delhi, the 14th March, 2017

**S.O. 804(E).**—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10<sup>th</sup> May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10<sup>th</sup> May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as “Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon’ble High Court of Jharkhand had passed an order dated the 28<sup>th</sup> November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12<sup>th</sup> December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon’ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7<sup>th</sup> July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12<sup>th</sup> December, 2012 and 24<sup>th</sup> June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13<sup>th</sup>. February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that ..... section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY::HYDERABAD

Letter No.5928/R1-1/2018.

Dated:14.05.2018.

From  
Sri B.R.V.Susheel Kumar, B.E.,(Mining)  
Director of Mines & Geology,  
8<sup>th</sup> Floor, B.R.K.R. Bhavan,  
Tank Bund, Hyderabad-500 063.

To  
The Member Secretary,  
EAC (Coal Mining)  
Thermal & Coal Mining Projects,  
Ministry of Environment, Forest &  
Climate Change, Indira Paryavaran  
Bhavan, Jor Bagh, New Delhi - 110003.

Sir.

Sub:-Direction of the Hon'ble Apex Court Judgment dated 02.08.2017 in W.P.(C) No. 114/2014 etc., to raise demand and collect price of the Mineral as compensation against mine owners for mining and dispatch of mineral(s) without possessing EC-(10) Notices issued to M/s.Singareni Collieries Company Limited (A State Government Company)-Sustenance of such notices issued for settlement in terms of Section 21(5) of MMDR Act 1957-Request to consider issue of ToR/EC for pending applications-Regarding.

- Ref:-
- 1.This Office Lr.No. 11681/P/2017, dated 09.02.2018.
  - 2.This Office Lr.No. 11681/P/2017, dated 07.03.2018.
  - 3.Lr.No.CRP/ENV/A/534/178, Dt:31.03.2018 from M/s.Singareni Collieries Company Ltd addressed to Member Secretary, MoEF, GoI under a copy to the Director of Mines & Geology, Telangana State.
  - 4.Lr.No.1173/M.I(1)/2018-1, Dt:06.04.2018 from Principal Secretary to Govt., Industries & Commerce Dept., Govt. of Telangana addressed to the Secretary, Ministry of Mines, GoI.

\* \* \* \* \*

I invite kind attention to the subject and in continuation to the reference under 2<sup>nd</sup> cited, it is submitted that the Member Secretary, MoEF&CC, New Delhi while issuing the notice to M/s.Singareni Collieries Company Ltd under reference 3rd cited with a copy marked to the under signed; directed the lease holder to obtain No Objection Certificate from the Mines and Geology Department of the State Government, in respect of settlement of all amount payable against the identified violations (as per orders dated 02.08.2017 of the Hon'ble Supreme Court in W.P.No. 114 of 2014), in terms of provisions under Section 21(5) of MMD&R Act, 1957 against the violation of EIA Notification, 2006, so as to process the proposal for consideration of ToR/EC in pursuance of notification dated 14.03.2017 and informed that the application of the lease holder shall be taken up for further action, only after submission of required certification from the State Government.

In this regard, it is submitted that the Hon'ble Apex Court orders dated 02.08.2017 is related to major minerals and particularly applicable to existing Mining Leases of Iron Ore and Manganese Ore of the parties to the W.P. in Odisha State. Further, the Section 21(5) of MMD&R Act, 1957 shall have to be read with sub-sections preceded and cannot be isolated while imposing penalty under the said section for violation of committed under different Act/Rules and Section 21(5).

The penalty clause as per Section 21(5) is to be understood and readwith Section 21(1) for which a penal clause is incorporated in Section 21(2) of MMDR Act 1957. The penal clause 21(5) is also to be readwith Section 21(3), 21(4) & (4A) of MMDR Act 1957. All these sub-sections are related to the mineral extracted either without granting of mining lease or mineral extracted from outside the mining lease area granted in favour of the mining lease holder.

As per the above M/s SCCL have not committed any violation under Section 21(5) of MMDR Act, 1957.

It is therefore to conclude that Section 21(5) of MMDR Act 1957 is meant for the extraction of mineral from the land as explained above.

Further, for the violations committed under EPA Act/ Notification shall be penalized under the same Act, but cannot be insisted by MoEF for payment under Section 21(5) of MMD&R Act, 1957 for violation of EIA Notification, 2006. The same was held by the Honble High Court of Jharkhand in its order dated 28.11.2014 in W.P.(C).No. 2364 of 2014 stated that the conditions laid down under Office Memorandum dated 12.12.2012 in paragraph No. 5(i) and 5(ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Honble High Court further ruled that the proposal for environment clearance must be examined on its merits independent of any proposed action for alleged violation of the environmental laws.

Through S.O.No.804(E), Dt:14.03.2017, the MoEF&CC issued notification for procedure to be adopted for the projects or activities which are in violation as on date of the said notification and inserted clause for the project proponent to submit a Bank Guarantee equivalent to the amount of remediation plan and Natural and community Resource augmentation plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of Environmental Clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

Through S.O.No.1030(E), Dt:14.03.2017, the MoEF&CC issued another notification for amendment of S.O. 804(E), dated 14.03.2017 by dispensing with the requirement of notice referred in clause (a) of sub-rule(3) of Rule 5 of Environment (Protection) Rules, 1986 (29 of 1986) regarding inviting objections and suggestions from persons likely to be effected thereby, in public interest.

It is pertinent to mention that previously also the MoEF&CC has issued notices to the lease holders under Section 15 & 19 of EPA, 1986 who had committed violations thereunder and requested the lease holder to file case before the concerned District Magistrate/Collector; used to process the application of the said lease holder for grant of Environment Clearance.

Keeping in view the aforesaid facts, concluding the violations and penalties to be imposed readwith the Hon'ble Supreme Court orders, Dt:02.08.2017, the State Government vide reference 4th cited addressed the Secretary, Ministry of Mines, GoI under a copy to the Member Secretary, MoEF&CC, GoI which is enclosed and is self explanatory.

As the matter stood thus, the Singareni Collieries Company Ltd vide reference 3rd cited (copy enclosed for kind reference) has addressed the Member Secretary, EAC (Coal Mining), MoEF&CC, GoI under a copy to the undersigned while enclosing (10) notices issued pertaining to applications filed for ToR/EC as per the provisions under S.O.804(E), Dt:14.03.2017 involving violation of the EAI Notification, 2006 with reference to mining leases for coal. In the said notices, the MoEF&CC, GoI directed the Singareni Collieries Company Ltd to obtain 'no objection certificate' from Mines & Geology Dept., of the State Government in respect of settlement of all the amount payable against the identified violations in compliance to the orders of the Hon'ble Supreme Court in terms of provisions under Section 21(5) of the MMDR Act 1957.

The details of notices issued to M/s.Singareni Colliers Company Ltd are as given under:

S. No	SCCL proposal No. for EC pertains to ML for Coal	Notice No. & Date from MoEF&CC
1	IA/TG/CMIN/66253/2017, Dt:17.07.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
2	IA/TG/CMIN/68359/2017, Dt:11.09.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
3	IA/TG/CMIN/65156/2017, Dt:03.06.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
4	IA/TG/CMIN/65213/2017, Dt:06.06.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
5	IA/TG/CMIN/65432/2017, Dt:15.06.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
6	IA/TG/CMIN/65753/2017, Dt:29.06.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
7	IA/TG/CMIN/66047/2017, Dt:10.07.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
8	IA/TG/CMIN/66088/2017, Dt:11.07.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
9	IA/TG/CMIN/64766/2017, Dt:26.05.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018
10	IA/TG/CMIN/64671/2017, Dt:13.05.2017	F.No.3-50/2017 IA.III-Pt, Dt:05.01.2018

In the aforementioned reference M/s.Singareni Collieries Company Ltd have requested the Member Secretary, MoEF&CC to process the proposal for consideration or pursuance of notification S.ONo.804(E) dated 08.03.2018 & S.O.No.1030(E), dated 08.03.2018 issued by MoEF&CC and to withdraw the notice issued by interpreting and linking of violation of Environment (Protection) Act 1986 with action under Section 21(5) of MMDR Act 1957 for which it is agreed to.

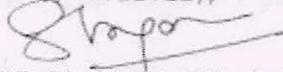
In view of the above and in the light of Lr.No.1173/M.I(1)/2018-1, Dt:06.04.2018 from Principal Secretary to Govt., Industries & Commerce Dept., Govt. of Telangana addressed the Secretary, Ministry of Mines, GoI under a copy to the Member Secretary, MoEF&CC, GoI, I request the Member Secretary, MoEF&CC to process the proposals of M/s.Singareni Collieries Company Ltd for consideration of ToR/EC of pending applications under reference in pursuance of Notification No.S.ONo.804(E), Dt:08.03.2018 & S.O.No.1030(E), Dt:08.03.2018 duly withdrawing the notices issued to the company by interpreting and linking of violation of Environment (Protection) Act, 1986 with action under Section 21(5) of the MMDR Act, 1957.

This may be treated as 'No Objection Certificate' issued by the undersigned for processing of the applications pending as regards M/s.Singareni Collieries Company Ltd before MoEF&CC, GoI.

Encl: (As above)

Yours faithfully  
Sd/- B.R.V. SUSHEEL KUMAR  
Director of Mines and Geology

//ATTESTED//



DIRECTOR OF MINES AND GEOLOGY

- Copy submitted to the Principal Secretary to Govt. & CIP, Industries & Commerce Department for favour of kind information.
- Copy submitted to the Secretary, Ministry of Coal, Shastry Bhavan, New Delhi 01.
- Copy submitted to the Special Chief Secretary, Forest Dept. Government of Telangana.
- Copy submitted to the Member Secretary, Central Pollution Board Control Board, Parivesh Bhavan, East Arjun Nagar, Delhi-110 032.
- Copy submitted to the Member Secretary, State Pollution Board, Sanath Nagar.
- Copy submitted to Additional Principle Chief Conservator of Forest (C) Regional office, Ministry of Environment Forest and Climate Change.
- Copy submitted to the Chairman & Managing Director, M/s.Singareni Collieries Company Ltd for favour of information.
- Copy submitted to Joint Secretary, Ministry of Environment and Climate Change, GoI, J-305, 3<sup>rd</sup> Floor, Jal Block Indira Pariyavaran Bhavan- 110003.  
Email ID:jsadm\_n\_mef@gov.in.

GOVERNMENT OF TELANGANA  
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Letter No.1173/M.I(1)/2018-1

Dated:06.04.2018.

From  
The Principal Secretary to Government & CIP (FAC),  
Industries and Commerce Department,  
Telangana Secretariat, Hyderabad.

To,  
The Secretary to Government of India,  
Ministry of Mines, Shastri Bhawan,  
Dr. Rajendra Prasad Road,  
New Delhi-110 001.

Sir,

Sub:- Mines & Quarries - Direction of the Hon'ble Supreme Court Judgment dated 02.08.2017 in W.P. No.114/2014 etc. to raise demand and collect price of the mineral as compensation against mine owners for mining and dispatch of mineral(s) without possessing EC - Substance of such demand- Stand of the Dept. - Submitted - Reg.

Ref:- From the Director of Mines & Geology, Hyderabad, letter No.22681/P/2017, Dt:17.03.2018.

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I am to invite your kind attention to the subject cited and to inform you that it has come to the notice that the Ministry of Environment, Forest and Climate Change (MOEF&CC) issued notices to the Non-Coal & Coal Mining Projects based on the Hon'ble Supreme Court order dated 02.08.2017 in W.P.No.114/2014 including minor minerals, insisting for No Objection Certificate (NOC) from the Mines and Geology of the State Governments, for consideration of TOR/EC in pursuance of the Notification Dt: 14.03.2017 to taken up for further action, only after submission of the required certification from the State Government as mentioned below:

- i. First approach the Mines and Geology Department of State Government for certification regarding payments of 100% cost of illegally mined mineral to the State Government in terms of the Section 21(5) of MMD&R Act, 1957.
  - ii. To obtain NOC from the Mines and Geology department of State Government in respect of settlement of all the amount payable against the identified violations in terms of provision of Section 21(5) of MMD&R Act, 1957 and as observed and directed by the Hon'ble Supreme Court in the judgment of 2<sup>nd</sup> August 2017.
  - iii. Proposal for consideration of TOR/EC in pursuance of the Notification dated 14<sup>th</sup> March, 2017 shall be taken up for further action, after submission of the required certification from the state Government.
2. In this regard, it is to submit that the Hon'ble Supreme Court in the order dated 02.08.2017 is on the illegal or unlawful mining projects without EC or FC for Manganese and Iron Projects of Orissa State and the parties mentioned thereon in the said writ petition.
  3. Under Para 227 of the Hon'ble Supreme Court order dated 02.08.2017 states that "with regard to setting up of an Expert committee presided over by a retired Judge of this court to identify the lapses that have occurred over the years that have enabled rampant illegal and unlawful mining in Odisha and to recommend preventive measure not only to the State of Odisha but generally to all other States where Mining Activities are proceeding on large scale, for the present we pass no direction with regard to any investigation by the CBI".
  4. From the above, it is evident that the Hon'ble Supreme Court Order is applicable only to the parties mentioned in the said Writ Petition from Odisha State.
  5. Under para 225 of its order states that the amount determined as due from all the mine lease holders should be deposited on or before 31.12.2017, subject to and only after compliance with statutory requirement and full payment of compensation and other dues, the Mining Lease holders can re-start their mining operations. As seen from said orders, it can be construed that the statutory clearances are independent of legal proceedings.
  6. In another case, the Hon'ble Supreme Court vide its orders dated 16.11.2017 in SLA 34811/2013 for Rajasthan Bajri and Sand Mines matter have never imposed any penalty but ordered for "restraining Mining Operations and matter is dispassionately considered by the MoEF&CC and an environmental clearance is granted or rejected".
  7. The statutory clearances are independent of legal proceedings and linking project Environment Clearance with NOC requirement is misinterpretation of the orders of the Hon'ble Supreme Court by the MoEF&CC, Government of India.

[P.T.O]

::2::

8. Further, the Hon'ble Apex Court orders dated 02.08.2017 is related to major minerals and particularly applicable to existing Mining Leases of Iron Ore and Manganese Ore of the parties to the W.P. in Odisha State. The Section 21(5) of MMD&R Act, 1957 shall be read with sub-sections preceded and cannot be isolated while imposing penalty under the said section for violation of committed under different Act/Rules and Section 21(5), which is not applicable for minor minerals.

9. As per Section 15 of MMD&R Act, 1957, the State Government is empowered to make rules in respect of Minor Minerals including fixing and collection of rent, royalty, fees, dead rent, fines or other charges and the time within which and the manner in which these shall be payable. Hence, for the violations committed by the minor mineral lease holders shall be penalized and collect fines under minor mineral rules framed by the respective States, but not under rule 21(5) of MMD&R Act, 1957.

10. Further, for non-possessing of an EC or dispatch of mineral(s) in excess of quantity as specified in EC, the action should be as envisaged under Environment (Protection) Act, 1986, but not under MMD&R Act, 1957. At the most, the MoEF can issue notice to stop the mining/quarry operations.

11. Hence, for the violations committed under EPA Act/ Notification shall be penalized under the same Act only, but cannot be insisted by Ministry of Environment, Forest for payment under Section 21(5) of MMD&R Act, 1957 for violation of EIA Notification, 2006.

12. The MoEF&CC vide S.O. No. 804(E), dated 14.03.2017 issued notification for procedure to be adopted for the projects or activities which are in violation as on date of the said notification and inserted clause for the project proponent to submit a Bank Guarantee equivalent to the amount of remediation plan and Natural and community Resource augmentation plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of Environmental Clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

13. Further, the MoEF&CC issued another notification vide S.O. No. 1030(E), dated 08.03.2018 issued by MoEF&CC for amendment of S.O. 804(E), dated 14.03.2017 by dispensing with the requirement of notice referred in clause (a) of sub-rule(3) of Rule 5 of Environment (Protection) Rules, 1986 (29 of 1986) regarding inviting objections and suggestions from persons likely to be effected thereby, in public interest.

14. It is pertinent to mention that previously the MoEF&CC has also issued notices to the lease holders under Section 15 & 19 of EPA, 1986, who had committed violations thereunder and requested the lease holder to file case before the concerned District Magistrate/Collector; used to process the application of the said lease holder for grant of Environment Clearance. In conformity with the process of the earlier notices issued by the MoEF&CC as mentioned above and formulated into the notifications by prescribing the procedure to be adopted for the Projects or Activities which are in violation as on the date of notification.

15. In view of the above circumstances, the Ministry of Mines, Government of India is requested to consider the above and communicate the same to the Member Secretary, Ministry of Environment, Forest and Climate Change (MOEF&CC), with a request to process the proposals for consideration of ToR/EC and E.C. be issued on pending applications of the lease holders in pursuance of Notification No.S.O.No.804 (E) dated 08.03.2018 & S.O.No. 1030(E), dated 08.03.2018 issued by Ministry of Environment, Forest and Climate Change (MOEF&CC) and may also request the Ministry of Environment, Forest and Climate Change (MOEF&CC) to withdraw the Notices, which are issued to the lease holders by interpreting and linking of violation of Environment (Protection) Act, 1986 with action under Section 21(5) of the MMD&R Act, 1957.

Yours faithfully,

Sd/-

PRINCIPAL SECRETARY TO GOVERNMENT & CIP (FAC)

Copy to:

The Secretary, Ministry of Coal,  
Shastri Bhavan, New Delhi - 500 001.

The Member Secretary,  
Ministry of Environment, Forests and Climate Change,  
Bikaner House, Annexe-VI, Shahjahan Road, New Delhi-110011.

The Member Secretary,  
Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Delhi - 110032.

The Director of Mines & Geology, Hyderabad

Sc/Sf

//FORWARDED : : BY ORDER//

SECTION OFFICER

**List of OB plantations raised in Sathupalli by SCCL as on date 31-12-2020**

Sl. No	Year of raising	Location	Area in Ha	No. of seedlings planted	Survivals in Nos.	Survival %	Expenditure (in Rs.) as on --- 31.12.2020	Lat & Long
1	2008	JVROCP, OB	1.0	2600	2200	84.62	8525.00	N 17.2089 E 80.8128
2	2009	JVROCP-Sathupally, OB	10.0	25000	23500	94.00	114817.00	N 17.2043 E 80.7829
3	2009	JVROCP-Sathupally, OB	15.0	34000	29000	85.29	172226.00	N 17.2043 E 80.7829
4	2010	JVROCP, Sathupally, OB	43.0	48907	42500	86.90	289555.00	N 17.2083 E 80.7904
5	2011	JVROC-I Expn.-OB	22.0	56161	53353	95.00	300319.00	N17.20214 E80.78650
6	2012	JVROC-I Expn., OB	3.0	7522	6394	85.00	23779.00	N17.20741 E80.78910
7	2013	JVROC, OB	8.5	22000	20500	93.18	136284.00	N17.1244 E80.4749
8	2014	JVROC, OB	8.5	22450	22000	98.00	223864.00	N17.1241 E80.4810
9	2015	JVOC-I Expn, OB	7	16500	15500	93.94	159333.00	N17.1241 E80.4752
10	2016	JVOC-I Expn, OB	14	39000	35200	90.26	299825.00	N17.1238 E80.4755
11	2018	JVROC-I Expn, OB	4	10000	7250	72.50	62554.00	N17.20970 0 E80.79642 2
12	2019	JVROC-I Expn, OB	10.5	26490	24650	93.05	318165.00	E17.20419 6 E80.77643 0
13		JVROC, OB						
14	2020	JVROC-I, Expn & II	11	27797	22794	82.00	314300.00	N17.19935 4 E80.77566 0
		<b>Total</b>	<b>157.5</b>	<b>338427</b>	<b>304841</b>	<b>90.08</b>	<b>2423546.00</b>	

**List of Block plantations developed in Sathupalli by SCCL as on 31-12-2020.**

Sl. No	Year of raising	Location	Area in Ha	No. of seedlings planted	Survivals in Nos.	Survival %	Expenditure (in Rs.) as on --- 31.12.2020	Lat & Long
1	2006	JVROCP, Block	7.0	10363	9864	95.18	34870.00	N 17.2087 E 80.8127
2	2007	JVROCP, Block	2.0	800	477	59.63	69232.00	N 17.2087 E 80.8127
3	2009	JVROCP-Sathupally, Block	6.0	4890	3875	79.24	56802.00	N 17.2092 E 80.8127
4	2010	JVROCP-Sathupally, Block	4.0	13014	12062	92.68	40016.00	N 17.2066 E 80.7801
5	2010	JVROCP, Gap pl', Block-Sathupally,	4.0				10016.00	N 17.2066 E 80.7801
6	2011	JVROC-I Vacant patches, Block	4.0	3373	3313	98.22	201908.00	N17.20667 E80.78014
7	2012	RF land of JVROC-I Expn. Project and diverted road to Sathupally, Block	58.0	17305	16573	95.77	1650759.00	N17.21103 E80.80812
8	2013	RF land between JVROC-I mine boundary of JVROC-I Expn. Project and diverted road to Sathupally, Block	22.0	22100	21500	97.29	1188332.00	N17.1257 E80.4757
9	2014	Degraded Forest land all along the boundary of 136.5 Ha.of Forest land diverted for JVROC-I Expn.Sathupalli, Block	30.0	26000	23500	90.38	876561.00	N17.1267 E80.4925

Sl. No	Year of raising	Location	Area in Ha	No. of seedlings planted	Survivals in Nos.	Survival %	Expenditure (in Rs.) as on --- 31.12.2020	Lat & Long
10	2015	Bund all along the boundary of 136.5 Ha. of FL, JVROC-I, Sathupally	7	23710	23200	97.85	145874.00	N17.1218 E80.4904
11		Degraded FL all along the boundary of 136.5 Ha. of FL diverted for JVROC-I Expn	15	14500	12500	86.21	264077.00	N17.1207 E80.4936
12	2016	RF plantation near JVROC	8	8500	7890	92.82	95948.00	N17.1157 E80.4813
13	2017	RF plantation at JVROCP, Sathupally	5	8520	7855	92.19	86821.00	N17.2002 38 E80.8212 54
14	2020	Kistaram Block	10	19500	14625	75.00	253763.00	N17.2173 78 E80.8047 83
		<b>Total for Kothagudem</b>	<b>182.0</b>	<b>172575</b>	<b>157234</b>	<b>91.11</b>	<b>4974979.0</b>	

**List of Avenue plantations developed in and around Sathupalli by SCCL as on 31-12-2020.**

Sl. No	Year of raising	Location	Area in Ha	No. of seedlings planted	Survival in Nos.	Survival %	Expenditure (in Rs.) as on --- 31.12.2020	Lat & Long
1	2008	JVROCP, Avenue	2	841	841	100.00	356223.00	N 17.2089 E 80.8128
2	2009	Diverted road of Sathupally, Avenue	5	10082	9398	93.22	723391.00	N 17.2159 E 80.7954
3	2014	Avenue plantation All along the boundary of 136.5 Ha. of Forest Land diverted for JVROC-I Expansion Project, Sathupally	2	242	200	82.64	220874.00	N17.1207 E80.4940
4	2016	Avenue plantation at Sathupally	2	800	640	80.00	792696.00	N17.2337 E80.7775
		<b>Total for Kothagudem</b>	<b>11</b>	<b>11965</b>	<b>11079</b>	<b>92.60</b>	<b>2093184.00</b>	



**View of Nurseries owned by M/s SCCL Mines at Sathupalli**





THE SINGARENI COLLIERIES COMPANY LIMITED Annexure-V(coll.)

(A Govt. Company)

CIVIL ENGINEERING DEPARTMENT  
KOTHAGUDEM AREA.

Ref: KGM/CVL/DB-2015/1733

Date: 19.06.2021.

**REGD. POST ACK DUE.**

To

**Sri BHEEMIREDDY NAGIREDDY**

Class I; Reg. No.2911,  
Vendor Code: 7000002692  
H. No: 1-75, Rejarla (PO),  
Sathupalli (M)-507303,  
Bhadradi Kothagudem Dist

Dear Sir,

**Sub:- Construction of RO plant shed along with deep bore well 02 Nos at Rejarla village & 01 No., at NTR nagar near JVROC – II, Sathupalli, Kothagudem Area.-Reg.**

**Ref:- NIT No. & Dt.: CW/RD/e-04/2021-22, Dt. 02.06.2021**  
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It is to inform you that the above work is hereby let out to you for **Rs. 12,81,662.00** (Part-A Rs. 0.00 (Fixed value) i.e., Store Materials issued on Sale Account Plus Part-B Rs. 12,81,662.00 i.e., civil works) as per the Revised uniform percentage of '**AT PAR**' on Company's estimated rates based on 2017 Rev 1 SR (on PART-B only) for the above work. The value of work awarded is without contingencies, seigniorage charges, PVC and GST.

As already agreed in "**e-Procurement Tender**" System, you are requested to make necessary arrangements and start the work within two weeks from date of award. The agreement has to be concluded by you within **two weeks** from the date of acceptance of the tender.

You are requested to submit the following documents in the Office of under Signed for concluding the Agreement.

- EMD (1½ % of ECV) amount for Rs. 19,300/-** in the form of DD/FDR/BG in favour of SCCL and should be valid for a period of **28 months** from the date of mark-out.
- Non-judicial stamp paper worth of Rs. 100/-
- Pay an amount of **Rs. 513/-** towards e-Procurement Corpus fund in the form of Demand Draft (DD) in favour of 'Managing Director, Telangana State Technology Services' payable at Hyderabad and hand over the same in the Office of under signed.
- Clear programme for completing the various items of work given in the schedule of quantities as per the tender schedule (uploaded as BOQ) and submit bank details (i.e., Name of the Account holder, Name of the bank, Branch Name, Branch code, Account No., MICR code, IFSC/RTGS code.)
- Copies of PAN Card, GST Registration certificate etc.,

It is also informed that, SCCL issues cement & Steel required for the work on Sale Account basis. The amount as per Tax invoice based on SR rate with applicable taxes will be recovered from the contractor

You are requested to contact the undersigned and make all arrangements to start the work immediately. Also please note that the time of completion of the above work is **Three Months** from the date of mark out and the work is to be completed within the stipulated time.

Please ensure that you have obtained the license required under Contract Labour [Regulation and Abolition] Act, 1970 and Contract Labour [Regulation and Abolition] Central Rules, 1971 from the Assistant Labour Commissioner[C], Jyothinagar.

**Yours faithfully**

**DGM (Civil)/KGM (A)**

**C.C. to :**

Asst. Director of Mines and Geology, Kothagudem : For information please

The requirement of minor materials for this work is :

a) Stone	---- M3	b) Metal/Aggregate	14 M3	c) Fly ash bricks	1466 Nos
d) Sand	10 M3	e) Murram/Gravel	---- M3	f) Black Kadaba	---- M2

(For internal circulation only)

GM (Civil)  
GM /KGM (A)  
AGM (Civil)/QCC : KGM  
DGM (F&A), IA / KGM

: For information please

DGM (F&amp;A)/KGM (A)

: For information please and requested to issue allocation work order for the expenditure early.

: The value of the work including contingencies, Seigniorage Cost of dept., issued material, Seigniorage Charges, PVC &amp; Taxes Rs. 16,46,382.00 and the expenditure on the work will be chargeable to Revenue Expenditure of JVROC-I.

Dy S.E (Civil)/STPL

: For information and necessary action - The period of completion of work will be THREE MONTHS from the date of MARKOUT. You are further advised to insist the contractor to conclude the agreement and take MARKOUT immediately and intimate the date of MARKOUT for our reference.

OFFICE/DB

Details of Estimated cost and Tender Contract Value based on 2017 Rev 1 SR

1	<b>Estimated contract value</b>	Rs. 0.00
	Part A (Sale order Material cost)	Rs. 12,81,662.00
	Part B (Civil Works)	Rs. 12,81,662.00
	Part (A+B)	<b>Rs. 17,10,000.00</b>
	Total sanctioned incl. Contingencies, Seigniorage Charges, Cost of Dept. issue Materials, PVC and Taxes	
2	<b>Tender contract value (TCV)</b>	Rs. 0.00
	Part A (Sale order Material cost)	Rs. 12,81,662.00
	Part B (Civil Works)	Rs. 12,81,662.00
	Part (A+B)	<b>Rs. 16,46,382.00</b>
	<b>Total Sanctioned Cost</b>	

1. Total no. of tenders /bids received : 03 Nos .

2. The highest bidder quoted percentage : (+) 5.00 % Above 2017 Rev 1 SR

3. The initial uniform quoted percentage by the L1 Agency : (+) 4.55 % Above 2017 Rev 1 SR

3. Approved Revised uniform percentage at which the above work awarded : 'AT PAR' (Revised offer) 2017 Rev 1 SR.



1  
**THE SINGARENI COLLIERIES COMPANY LIMITED**  
**(A Government Company)**  
**Kothagudem Area - 507101**

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**Detailed Tender Notice**

**Online Tenders** are invited through **e-Procurement** by the undersigned from the registered contractors of **Waddera/Sagar/Uppara Community** of appropriate class in The Singareni Collieries Company Limited. Contractors who have carried out works of similar magnitude only need apply. **The Tender has been published through e-Procurement and for details, please visit <https://tender.telangana.gov.in>**

Sl. No	Tender Notice Number & Name of the work	Estimated Cost In Rs.		Earnest Money at the time of bidding	Period of completion	Class of Registration
1	<b><u>NIT: CW/RD/e-34/2021-22, Dt. 03.08.2021</u></b> <b>Drilling of 30 Nos deep bore wells for drinking water surrounding villages such as Kistaram, Rejerla and Kothuru of Sathupalli under Remediation Plan, JVR OCP, Sathupalli, Khammam Dist., Telangana State.</b> <b>("Invited under earmarked work – Waddera / Sagar / Uppara Community are eligible to participate")</b>	<b>Part 'A'</b>	<b>Nil</b>	<b>44,850/-</b>	<b>Two Months</b> from the date of Mark-out.	<b>Class – I &amp; above</b>
		<b>Part 'B'</b>	<b>44,83,897/-</b>			
		<b>Total</b>	<b>44,83,897/-</b>			

**I PRE-QUALIFICATION :**

a) Only those contractors of **Waddera / Sagar / Uppara community**, who are registered with S.C.Co. Ltd., in appropriate class are eligible to participate in the tender.

**II.** b) **Also the contractors shall upload the Bonafide certificate in respect of caste issued by Revenue Officer not below the rank of Tahasildar, Mandal Revenue Officer issued on or after 21.05.2018.**

c) **Waddera / Sagar / Uppara** Community contractors include the individuals, proprietor firms, partnership firms and private limited companies promoted by the **Waddera / Sagar / Uppara** Community and the share holders of the **Waddera / Sagar / Uppara** Community in the proprietorship firms. Partnership firms and private limited companies should constitute 100% from same community. Partnership firms and private limited companies should upload partnership deed along with Bonafide certificates in respect of caste issued by Revenue officer not below the rank of Tahasildar/Mandal Revenue officer issued on or after 21.05.2018

**E.M.D :**

i) The EMD shall be 2.50% of the estimated cost (Part 'A' + Part 'B'). 1% EMD as mentioned in the table above shall be paid **Online** along with the tender using net banking/RTGS/NEFT from their registered bank accounts (or) using Credit Card/ Debit Card as per the VISA/MASTER Card guidelines (or) in the form of BG.

ii) In case of bank guarantees, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year. The BG submitted as per the format enclosed at the end of the tender document should be valid for a minimum period of 120 days from the date of opening of bids. On the request of SCCL, the tenderers may have to extend the validity of BGs beyond 120 days till the tenders are finalized / contract awarded.

Cont.. to 2

**NIT: CW/RD/e-34/2021-22, Dt. 03.08.2021**

- iii) If the successful tenderer has paid 1% amount online, the balance 1.50% amount for performance of contract to be paid in the form of DD/FDR/BG at the time of concluding the agreement (or) if the successful tenderer has paid 1% initial amount in the form BG at the time of bidding, the tenderer has to pay total 2½% amount duly replacing the Bank Guarantee for 1% EMD paid already at the time of bidding in the form of DD/FDR/BG. In case of Bank Guarantee, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year

### III

#### **TENDERING PROCEDURE:**

1. The bidder shall scan and upload the following documents while participating in the tender.
  - a) Contractor registration certificate issued by SCCL valid as on the date of opening of bids.
  - b) EMD instrument.
  - c) The successful tenderer shall submit copy of GST registration certificate /PAN card at the time of concluding agreement.
  - d) **The contractors shall upload the Bonafideness in respect of Waddera / Sagar / Uppara Community shall be considered based on the caste certificate issued by Revenue Officer not below the rank of Tahasildar, Mandal Revenue Officer issued on or after 21.05.2018.**
2. **The Price Bid is provided in 2 parts.**

Part 'A' contains Schedule of quantities and rates for Cement & Steel to be issued by SCCL on Sale Invoice. Bidder is not allowed to quote for this and hence not uploaded on e-procurement.

Bidders are requested to go through special clauses provided in Part 'A'

Part 'B' contains schedule of quantities and rates for other construction items and uploaded on e-procurement to enable the bidders to quote their uniform percentage on this.
3. **The ceiling of tender premium shall be 5% for Part 'B'.**
4. The price bids of the bidders who have submitted the above documents will be opened on the specified date. In case of extension of the date of opening of bids, suitable corrigendum will be published in the e-procurement platform.
5. **Dates for submission / opening of bids:**
  - (a) Bid submission Start Date and Time **03.08.2021** from **05:00 P.M.**
  - (b) Last date for Submission of Bids online is **18.08.2021 up to 4.30 P.M.**
  - (c) The **Price Bids** will be opened **at 4.31 P.M. on 18.08.2021**, at the Office of **Dy. General Manager (Civil)/Kothagudem Area.**

**NIT: CW/RD/e-34/2021-22, Dt. 03.08.2021**

6. The Tenderer has to keep his tender valid for **120 days** from the date of opening of price bids.
7. The successful tenderer shall submit GST Registration Certificate and self attested copy of PAN card at the time of concluding the agreement.

**IV. OTHER INFORMATION TO THE BIDDER:**

1. **Submission of hard copies of the documents & original E.M.D. instruments:**

The Department will notify the successful bidder for submission of hard copies of registration certificate and **Bonafide certificate** in respect of **Waddera / Sagar / Uppara** community uploaded at the time of bidding.

Further after award of work, the 2½ % EMD for performance of contract is to be kept valid for a period as given below: (i.e., period of completion plus defect liability period plus 3 months).

S.No	Tender No	Defect liability period
1	<b><u>NIT: CW/RD/e-34/2021-22</u></b>	<b>29 Months</b>

2. If any successful bidder fails to submit the above within the stipulated time, they will be suspended from participating in the tenders on procurement for a period of **three years**.
3. **e-Procurement Transaction Fee:**  
The participating bidder should pay e-procurement Transaction Fee @ 0.03% on the estimated contract value **i.e. Part 'B'** of the work subject to prevailing ceiling amounts with GST online.  
Further, successful bidder has to pay e-procurement corpus fund at 0.04% of Estimated Contract Value **i.e. Part 'B'** of the work subject to prevailing ceiling amounts before entering in to the agreement. However, there will not be any charges towards e-procurement fund in case of works with ECV less than and up to Rs.10 Lakhs.
4. **Conditional tenders will not be accepted.**
5. **Price Adjustment Clause: Price adjustment clause is applicable for this Work.**
6. The undersigned reserves the right to accept any tender in full or in part or to reject any or all tenders without assigning reasons.

**NIT: CW/RD/e-34/2021-22, Dt. 03.08.2021**

7. On award of the work, if the contractor fails to execute the work within the stipulated time, or fails to show substantial progress as per the programme submitted by contractor at the time of Agreement on various items of work given in schedule of quantities, the SCCL is at liberty to order the contractor to discontinue the work forthwith and the company shall recover liquidated damages, difference in cost of the work left incomplete as per the prevailing rates, confiscate the Earnest Money Deposit & Further Security Deposits paid on the work and also to debar the contractor in participation of tenders. Such recoveries will be deducted from the bills payable to the contractor. If the amounts of pending bills are not sufficient to meet the recoveries, the SCCL is at liberty to recover from any amounts either held by SCCL or due for payment including pending bills of other works of this contractor with the SCCL.

**DGM (Civil)/KGM (A)  
For General Manager  
Kothagudem Area**

Place: Kothagudem Area,  
Date: .08.2021

**REF. No. KGM/CVL/DB/77**

**Dt. .08.2021.**

**Copy to:**

GM(CIVIL),  
CGM/GMs/RG-I/RG-II/RG-III/MNG/BPA/BHPL/  
MM /YLD/SRP  
AGM (C) : QCC : KGM/RGM Regions  
AGM (C) : MNG  
DGM(C):QCC : BPA Region  
Dy.G.M.(C) : KGM CORP/MM/MNG/  
YLD/RG-I/RG-II/RG-III /BHP/  
BPA/SRP/Ic Civil -STPP  
DGM (F&A)/ KGM (A)  
DGM (F&A)/ I.A

With a request to arrange to  
display the tender notice on  
Notice boards for publicity



**THE SINGARENI COLLIERIES COMPANY LIMITED**  
**(A Government Company)**  
**Kothagudem Collieries-507101**

\*\*\*

**Detailed Tender Notice**

**Online Tenders** are invited through **e-Procurement** by the undersigned from the registered contractors of appropriate class in the Singareni Collieries Company Limited. Contractors who have carried out works of similar magnitude only need apply. **The Tender has been published through e-Procurement and for details, please visit <https://tender.telangana.gov.in>.**

S. no	Tender Notice Number & Name of the work	Estimated Cost value (ECV) In Rs.	Earnest Money at the time of bidding in Rs.	Period of completion	Class of Registration
1	<b>CW/RD/e-35/2021-22 Construction of RO Plant Shed along with deep bore wells at vengalrao Nagar near JVR OC – II, Sathupalli, Kothagudem Area.</b>	<b>Part 'A'</b>	<b>7,520/-</b>	<b>Rs. 4,500/-</b>	<b>Two Months from the date of Mark-out</b>
<b>Part 'B'</b>		<b>4,40,086/-</b>			
<b>Total</b>		<b>4,47,606/-</b>			
					<b>Class – IV &amp; above</b>

**I. PRE-QUALIFICATION:**

- i) Only those contractors who are registered with S.C.Co. Ltd., in appropriate class are eligible to participate in the tender.

**II. E.M.D**

- i) The EMD shall be 2.50% of the estimated cost (Part'A'+Part'B'). Of this, 1% amount as mentioned in the table above shall be paid online along with the tender using Net banking/ RTGS/ NEFT from their registered bank accounts (or) using Credit Card/ Debit Card as per the VISA/ MASTER Card guidelines (or) in the form of BG.
- ii) In case of bank guarantees, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year. The BG submitted as per the format enclosed at the end of the tender document should be valid for a minimum period of 120 days from the date of opening of bids. On the request of SCCL, the tenderers may have to extend the validity of BGs beyond 120 days till the tenders are finalized / contract awarded.
- iii) If the successful tenderer has paid 1% amount online, the balance 1.50% amount for performance of contract to be paid in the form of DD/FDR/BG at the time of concluding the agreement (or) if the successful tenderer has paid 1% initial amount in the form BG at the time of bidding, the tenderer has to pay total 2½% amount duly replacing the Bank Guarantee for 1% EMD paid already at the time of bidding in the form of DD/FDR/BG. In case of Bank Guarantee, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year

**III TENDERING PROCEDURE:**

1. The bidder shall scan and upload the following documents while participating in the tender.
- a) Contractor registration certificate issued by SCCL valid as on the date of opening of bids.
- b) EMD instrument.

Cont.. to 2

2. The Price Bid is provided in 2 parts.

**Part 'A'** contains Schedule of quantities and rates for Cement & Steel to be issued by SCCL on Sale Invoice. Bidder is not allowed to quote for this and hence not uploaded on e-procurement.

Bidders are requested to go through special clauses provided in Part 'A'

**Part 'B'** contains schedule of quantities and rates for other construction items and uploaded on e-procurement to enable the bidders to quote their uniform percentage on this.

3. **The ceiling of tender premium shall be 5% for Part 'B'.**
4. The price bids of the bidders who have submitted the above documents will be opened on the specified date. In case of extension of the date of opening of bids, suitable corrigendum will be published in the e-procurement platform.
5. **Dates for submission / opening of bids:**
- (a) Bid submission Start Date and Time **03.08.2021** from **05:00 P.M**
- (b) Last date for Submission of Bids online is **18.08.2021** up to **4.30 P.M.**
- (c) The **Price Bids** will be opened at **04.31 P.M.** on **18.08.2021** at the Office of **Dy. General Manager (Civil)/KGM Area.**
6. The Tenderer has to keep his tender valid for **120 days** from the date of opening of price bids.
7. The successful tenderer shall submit copy of GST registration certificate/PAN card at the time of concluding the agreement.

#### **IV. OTHER INFORMATION TO THE BIDDER:**

1. **Submission of hard copies of the documents & original E.M.D. instruments:**

The Department will notify the successful bidder for submission of hard copies of registration certificate and original EMD at time of bidding.

Further after award of work, the 2½ % EMD for performance of contract is to be submitted and to be kept valid for a period of twenty nine (29) Months (i.e., Period of completion plus defect liability period plus 3 months) as stated in pre-paras.

2. If any successful bidder fails to submit the above within the stipulated time, they will be suspended from participating in the tenders on procurement for a period of **three years.**
3. **e-Procurement Transaction Fee:**

The participating bidder should pay e-procurement Transaction Fee @ 0.03% on the estimated contract value i.e. Part 'B' of the work subject to prevailing ceiling amounts with GST online.

Further, successful bidder has to pay e-procurement corpus fund at 0.04% of Estimated Contract Value i.e. Part 'B' of the work subject to prevailing ceiling amounts before entering in to the agreement. However, there will not be any charges towards e-procurement fund in case of works with ECV less than and up to Rs. 10 Lakhs.

4. **Conditional tenders will not be accepted.**
5. **Price Adjustment Clause: Price adjustment clause is applicable for this work.**
6. The undersigned reserves the right to accept any tender in full or in part or to reject any or all tenders without assigning reasons.

7. On award of the work, if the contractor fails to execute the work within the stipulated time, or fails to show substantial progress as per the programme submitted by contractor at the time of Agreement on various items of work given in schedule of quantities, the SCCL is at liberty to order the contractor to discontinue the work forthwith and the company shall recover liquidated damages, difference in cost of the work left incomplete as per the prevailing rates, confiscate the Earnest Money Deposit & Further Security Deposits paid on the work and also to debar the contractor in participation of tenders. Such recoveries will be deducted from the bills payable to the contractor. If the amounts of pending bills are not sufficient to meet the recoveries, the SCCL is at liberty to recover from any amounts either held by SCCL or due for payment including pending bills of other works of this contractor with the SCCL.

**DGM (Civil)**  
**For General Manager**  
**Kothagudem Area**

Place: Kothagudem Area,  
Date: .08.2021

**REF. No. KGM/CVL/DB/77 Dt. .08.2021.**

**Copy to:**

GM(CIVIL),  
CGM/GMs/RG-I/RG-II/RG-III/MNG/BPA/BHPL/  
MM /YLD/SRP

AGM (C) : QCC : KGM/RGM Regions  
AGM (C) : MNG  
DGM(C):QCC : BPA Region  
Dy.G.M.(C) : KGM CORP/MM/MNG/  
YLD/RG-I/RG-II/RG-III /BHP/  
BPA/SRP/Ic Civil -STPP

DGM (F&A)/ KGM (A)  
DGM (F&A)/ I.A

With a request to arrange to  
display the tender notice on  
Notice boards for publicity



**THE SINGARENI COLLIERIES COMPANY LIMITED**  
**(A Government Company)**  
**Kothagudem Area - 507101**

\*\*\*

**Detailed Tender Notice**

**Online Tenders** are invited **through e-Procurement** by the undersigned from the registered contractors of **ST Community** of appropriate class in The Singareni Collieries Company Limited. Contractors who have carried out works of similar magnitude only need apply. **The Tender has been published through e-Procurement and for details, please visit <https://tender.telangana.gov.in>**

Sl. No	Tender Notice Number & Name of the work	Estimated Cost In Rs.		Earnest Money at the time of bidding	Period of completion	Class of Registration
<b>1</b>	<b><u>NIT: CW/RD/e-33/2021-22, Dt. 03.08.2021</u></b> <b>Providing Cement Concrete Roads near Gowtham Model School near NTR Nagar, Sathupalli Municipality, Khammam Dist., Telangana State</b> <b>("Invited under earmarked work - <b>ST Community</b> are eligible to participate")</b>	<b>Part 'A'</b>	<b>Nil</b>	<b>48,850/-</b>	<b>Three months</b> from the date of Mark-out.	<b>Class – I &amp; above</b>
	<b>Part 'B'</b>	<b>48,84,077/-</b>				
	<b>Total</b>	<b>48,84,077/-</b>				

**I PRE-QUALIFICATION :**

- a) Only those contractors of **ST community**, who are registered with S.C.Co. Ltd., in appropriate class are eligible to participate in the tender.
- b) **Also the contractors shall upload the Bonafide certificate in respect of caste issued by Revenue Officer not below the rank of Tahasildar, Mandal Revenue Officer issued on or after 21.05.2018.**

**II.**

- c) ST Community contractors include the individuals, proprietor firms, partnership firms and private limited companies promoted by the ST Community and the share holders of the ST Community in the proprietorship firms. Partnership firms and private limited companies should constitute 100% from same community. Partnership firms and private limited companies should upload partnership deed along with Bonafide certificates in respect of caste issued by Revenue officer not below the rank of Tahasildar/Mandal Revenue officer issued on or after 21.05.2018

**E.M.D :**

- i) The EMD shall be 2.50% of the estimated cost (Part 'A' + Part 'B'). 1% EMD as mentioned in the table above shall be paid **Online** along with the tender using net banking/RTGS/NEFT from their registered bank accounts (or) using Credit Card/ Debit Card as per the VISA/MASTER Card guidelines (or) in the form of BG.
- ii) In case of bank guarantees, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year. The BG submitted as per the format enclosed at the end of the tender document should be valid for a minimum period of 120 days from the date of opening of bids. On the request of SCCL, the tenderers may have to extend the validity of BGs beyond 120 days till the tenders are finalized / contract awarded.

**NIT: CW/RD/e-33/2021-22, Dt. 03.08.2021**

- iii) If the successful tenderer has paid 1% amount online, the balance 1.50% amount for performance of contract to be paid in the form of DD/FDR/BG at the time of concluding the agreement (or) if the successful tenderer has paid 1% initial amount in the form BG at the time of bidding, the tenderer has to pay total 2½% amount duly replacing the Bank Guarantee for 1% EMD paid already at the time of bidding in the form of DD/FDR/BG. In case of Bank Guarantee, the instruments are to be drawn on any Public sector bank/private bank incorporated in india having net worth of Rs. 5,000 Crores and above for the previous financial year

**III TENDERING PROCEDURE:**

1. The bidder shall scan and upload the following documents while participating in the tender.
  - a) Contractor registration certificate issued by SCCL valid as on the date of opening of bids.
  - b) EMD instrument.
  - c) The successful tenderer shall submit copy of GST registration certificate /PAN card at the time of concluding agreement.
  - d) **The contractors shall upload the Bonafideness in respect of ST Community shall be considered based on the caste certificate issued by Revenue Officer not below the rank of Tahasildar, Mandal Revenue Officer issued on or after 21.05.2018.**
2. **The Price Bid is provided in 2 parts.**

Part 'A' contains Schedule of quantities and rates for Cement & Steel to be issued by SCCL on Sale Invoice. Bidder is not allowed to quote for this and hence not uploaded on e-procurement.

Bidders are requested to go through special clauses provided in Part 'A'

Part 'B' contains schedule of quantities and rates for other construction items and uploaded on e-procurement to enable the bidders to quote their uniform percentage on this.
3. **The ceiling of tender premium shall be 5% for Part 'B'.**
4. The price bids of the bidders who have submitted the above documents will be opened on the specified date. In case of extension of the date of opening of bids, suitable corrigendum will be published in the e-procurement platform.
5. **Dates for submission / opening of bids:**
  - (a) Bid submission Start Date and Time **03.08.2021** from **05:00 P.M.**
  - (b) Last date for Submission of Bids online is **18.08.2021** up to **4.30 P.M.**
  - (c) The **Price Bids** will be opened at **4.31 P.M.** on **18.08.2021**, at the Office of **Dy. General Manager (Civil)/Kothagudem Area.**

**NIT: CW/RD/e-33/2021-22, Dt. 03.08.2021**

6. The Tenderer has to keep his tender valid for **120 days** from the date of opening of price bids.
7. The successful tenderer shall submit GST Registration Certificate and self attested copy of PAN card at the time of concluding the agreement.

**IV. OTHER INFORMATION TO THE BIDDER:**

1. **Submission of hard copies of the documents & original E.M.D. instruments:**

The Department will notify the successful bidder for submission of hard copies of registration certificate and **Bonafide certificate** in respect of ST community uploaded at the time of bidding.

Further after award of work, the 2½ % EMD for performance of contract is to be kept valid for a period as given below: (i.e., period of completion plus defect liability period plus 3 months).

S.No	Tender No	Defect liability period
1	<b><u>NIT: CW/RD/e-33/2021-22</u></b>	<b>30 Months</b>

2. If any successful bidder fails to submit the above within the stipulated time, they will be suspended from participating in the tenders on procurement for a period of **three years**.
3. **e-Procurement Transaction Fee:**  
The participating bidder should pay e-procurement Transaction Fee @ 0.03% on the estimated contract value **i.e. Part 'B'** of the work subject to prevailing ceiling amounts with GST online.  
Further, successful bidder has to pay e-procurement corpus fund at 0.04% of Estimated Contract Value **i.e. Part 'B'** of the work subject to prevailing ceiling amounts before entering in to the agreement. However, there will not be any charges towards e-procurement fund in case of works with ECV less than and up to Rs.10 Lakhs.
4. **Conditional tenders will not be accepted.**
5. **Price Adjustment Clause: Price adjustment clause is applicable for this Work.**
6. The undersigned reserves the right to accept any tender in full or in part or to reject any or all tenders without assigning reasons.

**NIT: CW/RD/e-33/2021-22, Dt. 03.08.2021**

7. On award of the work, if the contractor fails to execute the work within the stipulated time, or fails to show substantial progress as per the programme submitted by contractor at the time of Agreement on various items of work given in schedule of quantities, the SCCL is at liberty to order the contractor to discontinue the work forthwith and the company shall recover liquidated damages, difference in cost of the work left incomplete as per the prevailing rates, confiscate the Earnest Money Deposit & Further Security Deposits paid on the work and also to debar the contractor in participation of tenders. Such recoveries will be deducted from the bills payable to the contractor. If the amounts of pending bills are not sufficient to meet the recoveries, the SCCL is at liberty to recover from any amounts either held by SCCL or due for payment including pending bills of other works of this contractor with the SCCL.

**DGM (Civil)/KGM (A)  
For General Manager  
Kothagudem Area**

Place: Kothagudem Area,

Date: .08.2021

**REF. No. KGM/CVL/DB/77**

**Dt. .08.2021.**

**Copy to:**

GM(CIVIL),  
CGM/GMs/RG-I/RG-II/RG-III/MNG/BPA/BHPL/  
MM /YLD/SRP  
AGM (C) : QCC : KGM/RGM Regions  
AGM (C) : MNG  
DGM(C):QCC : BPA Region  
Dy.G.M.(C) : KGM CORP/MM/MNG/  
YLD/RG-I/RG-II/RG-III /BHP/  
BPA/SRP/Ic Civil -STPP  
DGM (F&A)/ KGM (A)  
DGM (F&A)/ I.A

With a request to arrange to  
display the tender notice on  
Notice boards for publicity

OFFICE OF THE SATHUPALLI MUNICIPALITY::KHAMMAM DISTRICT

From:  
Smt. K.Sujatha,  
Municipal Commissioner,  
Sathupalli Municipality.

To,  
The General Manager,  
Singareni Colories Company Ltd,  
Sathupalli.

**Lr.Roc.No.E/483/2021-22, Date:-04-08-2021**

Sir,

Sub:- Sathupalli Municipality- Environmental Public hearing (EPH) of JVR OC-I Expn., and JVR OC Mine (I & II Expansion) including township & Coal Washery Sathupalli, Kgm area on 14-02-2020- **Providing Bio-Toilets at Sathupalli-Release of funds- submission of "Utilization Certificate"** - information submitting- Requested-Reg.

Ref:- 1. Cheque No.953320, Dated:- 16-04-2021  
2. Lr. No.KGM/JVR/AGT/2021/302/626, Date:-25-06-2021from  
The Project Officer, JVR OCPs, STPL, Area.

\*\*\* & \*\*\*

It is to submit that an amount of Rs.6.00 lakhs was provided to this Sathupalli Municipality towards providing of 5 No.s Bio-Toilets at Sathupalli vide reference 1<sup>st</sup> cited and The Project Officer, JVR OCPs, STPL, Area has instructed to complete the construction of 5 No's Bio- Toilets and submit Utilization certificate along with photographs of all the Bio-Toilets at an earliest vide reference 2<sup>nd</sup> cited.

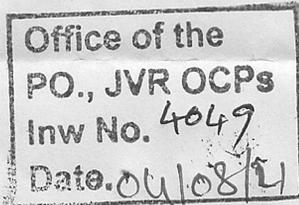
In this regard it is to inform that the construction of 5 No's Bio- Toilets under tender process. And we can complete them as soon as possible and send the photographs of all the Bio-Toilets along with Utilization Certificate.

"Thanking you Sir"

Yours faithfully



Municipal Commissioner,  
Sathupalli Municipality  
KHAMMAM DIST, T.S.



cc to:  
Project officer, sect, JVR OCPs

**Government of Telangana  
Forest Department**

Rc.No. 307 /2019/SPL,  
Dated:30.07.2021.

O/o the Forest Divisional Officer  
Sathupally.

From

Sri V.Satish Kumar, DyCF,  
Forest Divisional Officer,  
Sathupally

To

The General Manager,  
The S.C.Co, Ltd,  
Kothagudem Area.

Sir,

Sub:- Creation of Urban Forest Block (Urban Park) – Construction of certain amenities – Funds deposited by SCCL Authorities – Regarding.

Ref:- 1. FDO, SPL Rc. No. 307/2019/SPL, dt. 14.12.2019.  
2. FDO, SPL Rc. No. 307/2019/SPL, dt. 17.07.2020.  
3. FDO, SPL Rc. No. 307/2019/SPL, dt. 11.02.2021.  
4. SCCL, Kothagudem Rc.No.KGM/JVR/AGT/2021/302/211,  
dt.3.3.2021

\*\*\*

Vide above reference 4<sup>th</sup> cited above, the SCCL authorities has deposited an amount of Rs.20,00,000/- for enable to take up construction of certain amenities for the Urban Park, which is under creation at Sathupally Town.

In this regard, the following works are proposed to carry out with SCCL funds.

S.No.	Name of the Work	Amount (in Lakhs)
1	Construction of Cement Benches	2.00
2	Construction of Children Park	5.00
3	Construction of Toilets	3.00
4	Construction of Water Plant with Shed	3.00
5	Creation of Roads Walking Track	2.00
6	Construction of protection wall	5.00
	Total	20.00

This is for favour of information.

Yours Faithfully,

Sd/-V.Satish Kumar  
Forest Divisional Officer,  
Sathupally.

Copy to the Forest Range Officer, Sathupally.

Copy to the Project Officer, JVR OCPs, The S.C.Co.Ltd., STPL.

Office of the  
PO., JVR OCPs  
Inw No. 4048  
Date. 5/8/2021

//T.c.b.o//

*fb*  
*General*  
Superintendent

302



**THE SINGARENI COLLIERIES COMPANY LIMITED**

(A GOVERNMENT COMPANY)

**JVR OCPs, STPL, KGM AREA**

Ref.No. KGM/JVR/AGT/2020/302/282/38

Dt. 18.07.2020.

**NOTE**

Sub:- Representation of FRO, Sathupalli and Honble' MLA, Sathupalli Assembly Constituency for establishment of Urban Parks at Sathupalli under CSR - Reg.

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01. Mining operations in JVR OC-I Mine, STPL, Kgm Area were commenced during June, 2005 and further expanded the Mine (JVR OC-I Expn.) in forest land towards Sathupalli Town during 2014 and coal reserves in JVR OC-I Expn., will be exhausted by Sep-2020.
02. Further, mining operations in JVR OC-II, STPL, Kgm Area were commenced w.e.f. 01.09.2017 with a rated capacity of 5.00 MTPA (as per RCE-I) and the rated capacity of the Mine has been revised to 10.00 MTPA with a life of 27 years (as per RCE-II-2019).
03. On 14.02.2020, Environmental Public Hearing(EPH) has been conducted to obtain Environmental Clearance(EC) for 10.00 MTPA from JVR OC(I & II Expansion) as per RCE-II-2019 including township & Coal Washery, Sathupalli, Kgm Area.
04. Further, Mining Operations in Kistaram OCP, STPL, Kgm Area were also commenced in the month of September, 2019, with a rated capacity of 2.00 MPTA with a life of 12 years.
05. It is also to submit that construction of CHP under EPC Mode and Railway Siding works are under progress for transportation of coal from Sathupalli to RCHP by Rail Mode instead of Road mode.
06. For establishment of above OC Mines at Sathupalli, Forest Land of Lankapalli Reserve Forest was diverted as detailed below,

S.No.	Name of OCP	Forest Land diverted in Ha.
01.	JVR OC-I	244.02 Ha.
02.	JVR OC-I Expn.	136.50 Ha.
03.	JVR OC-II(incl. Rly. Siding)	797.4219 Ha.
04.	Kistaram OCP	285.44 Ha.
	Total:	1463.3819 Ha.

- "A"
07. Vide Ir.no. UrbanPark/2019/SPL, dt. 14.12.2019; FRO, Sathupalli has represented the following to Hon'ble MLA, Sathupalli Constituency,
    - (a) PCCF, TS has given permission for the development of Urban Forest Block at Sathupalli Town for which chain link fencing was sanctioned by PCCF under CAMPA Scheme and the same is under progress.
    - (b) MoEF has given certain instructions to spend money under CAMPA Scheme which should be followed by State Forest Department.

Contd.N-2....

**N-2**

- (c) As per the above guidelines, it is not possible to develop the amenities to the visitors and beautification activities in the Urban Forest Block with the funds available under CAMPA Scheme.
- (d) Hence, requested to suggest SCCL Authorities to facilitate the funds for the following works to be created in the Urban Forest Block at Sathupalli town as per CSR or any other Corpus funds available with SCCL.

S.No.	Name of the work	Amount required in Lakhs(Approx)
01	Construction of Gate with Arch(114 feet)	13.50
02	Construction of Gazebo (26' dia)	09.50
03	Construction of cement benches(30Nos.)	04.00
04	Construction of canteen	08.50
05	Construction of Yoga Shed	10.00
06	Construction of toilets	06.00
07	Construction of Rachabanda	00.50
08	Construction of Children Park	13.00
09	Construction of Open Gym	07.00
10	Construction of water plant with shed	05.00
	<b>Total:</b>	<b>77.00</b>

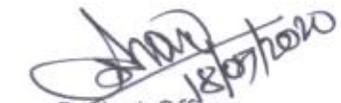
08. During the visit of Advisor(Forestry) to Sathupalli on 06.02.2020; FDO, Kallur has requested to provide necessary funds for development of Urban Forest Block at Sathupalli.
09. During the EPH held on 14.02.2020 for JVR OC (I & II Expansion), Hon,ble MLA of Sathupalli Constituency has advised and strongly recommended the SCCL Management to assist Forest Department by providing above funds to develop Urban Forest Block at Sathupalli, which will be beneficial for the people of Sathupalli and surrounding villages of OC Mines at Sathupalli.
10. In this context, it is to state that Note No. CRP/ENV/A/403, dt. 06.06.2020 has been approved by Competent Authority for Rs. 26.26 Cr. for the proposed various activities in RP (Remediation Plan) & NCRAP (Natural & Community Resource Augmentation Plan), which are to be incorporated in final EIA/EMP Plan and Form-2 was uploaded to MoEF&CC, New Delhi for obtaining EC for JVR OC-I Expn. Project, STPL.
11. An amount of Rs. 50.00 Lakhs (LS) was proposed for providing 02 Nos. of Urban Parks (1No. each in Sathupalli and Kothuru) at point no. (1f) of activities proposed for NCRAP in phased manner i.e., Rs.20.00 Lakhs in each Year-1 and Year-2, Rs. 10.00 Lakhs in the Year-3.
12. As such, funds required for providing Urban Park at Sathupalli can be met from NCRAP (Natural & Community Resource Augmentation Plan).
13. Further, FDO of Sathupalli submitted another representation vide Rc. No. 307/2019/SPL, dt. 17.07.2020 to expedite the funds at the earliest and also requested to release the funds in phased manner.

N-3

Ref.No. KGM/JVR/AGT/2020/302/

Dt. 18.07.2020.

14. Keeping in view of the SCCL Mining Operations and also the future upcoming SCCL activities near Sathupalli Town and to have good relationship with the people of above villages, it is proposed to honor the recommendation of Hon'ble MLA of Sathupalli Constituency and to consider the request of FRO, Sathupalli to provide One(1) Urban Park at the locations identified by FRO, STPL.
15. In view of the above, in-principle approval may kindly be accorded for establishment of One(1) Urban Park at Sathupalli, to fulfill the commitment of assurance given by SCCL during the EPH conducted on 14.02.2020.
16. On approval; the funds may be deposited into the account of FDO, STPL in three phases i.e., 40%, 40% and 20% basis on their work progress.
17. Submitted for approval, please.

  
18/07/2020  
Project Officer,  
JVR OCPs, STPL.

  
Addl. Mgr., (Env.), Kgm Area.

  
DGM(F&A), Kgm Area.

  
GM, Kgm Area.

In view of the proposal made by  
FDO, total funds may be  
allotted to it instead of  
two parks  


GM(ENV.).

GM (CP&P).

GM(F&A).

Director(Operations).

174  
22/8/2020



The Singareni Collieries Company Limited  
(A Government Company)

N-4

Ref: KGM/JVR/AGT/2020/302/282/38

DE. 02.09.2020

Cont. note no.KGM/JVR/AGT/2020/302/282/38, Dated: 18.07.2020

- 16. As mentioned at para no.11 of the pre pages an amount of Rs. 50.00 lakhs was proposed for development of 2 No's of urban parks in Sathupalli and Kothuru villages in the Remediation Plan and Natural & Community Resource Augmentation Plan (RP&NCRAP) of JVR OC-I Expansion project.
- 17. In the 35<sup>th</sup> Expert Appraisal Committee (EAC) meeting held on 07.08.2020, RP&NCRAP, JVR OC-I Expansion project was deliberated and EAC deferred the proposal and sought additional information, accordingly the additional information sought was submitted to MoEF&CC on 25.08.2020 and awaiting for next EAC meeting to be held in September, 2020.
- 18. The funds provided against any activity proposed in RP&NCRAP can only be used after approval of RP&NCRAP by the MoEF&CC, submission of Bank Guaranty to TSPCB and after grant of Environmental Clearance.
- 19. In view of the above, funds for development of Urban park in Sathupalli can be met from RP&NCRAP, of JVR OC-I Expansion project only after approval of RP&NCRAP and after grant of EC by MoEF&CC.

Submitted

2/9/2020  
General Manager  
Environment

8/9/20  
General Manager (CP&P)

para 19 may be approved  
  
8/9/20  
General Manager (F&A)

Director (Operations)

Suro  
F(O)  
Project Officer  
JVR OC-I & OC-II

CRP-CP  
IW No. 2205-  
Date 2.9.2020



Office of G.M. (F&A)  
S. IN No. 6889  
3/9/2020  
4.30pm

Office of the  
PO., JVR OCPs  
Inw No. 0796



0288803



**भारतीय स्टेट बैंक**  
**State Bank Of India**

(20942) RUDRAMPUR BRANCH  
NO. 1, CHUMMARY LANE, OPP. SEETHA RAMALAYAM,  
RUDRAMPUR, R. KOTHAGUDEM - 607 119  
Tel: 91-250286 IFS CODE : SBIN0020942

Enter 3 digit @ (Pre) @ (Valid for 3 months only)  
D D M Y Y Y

**PAY**  
NOT NEGOTIABLE

FOREST DIVISIONAL OFFICER, SAITHUPALLY

को या उनके आदेश पर OR ORDER

रुपये RUPEES Twenty lakh only

अदा करें ₹ \*\*2000000.00

62100750345

For THE SINGARENI COLLIERIES COMPANY LIMITED

VALID UPTO ₹50 LACS AT NON-HOME BRANCH

CC ACCOUNT  
Prefix: 2109100001

*Signature*

AUTHORISED SIGNATORY  
Please sign above

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

⑈952748⑈ 507002545⑈ 000013⑈ 30

Debit (RS.) Credit (INR)



THE SINGARENI COLLIERIES COMPANY LIMITED  
( A GOVERNMENT COMPANY )  
Kothagudem Area  
PAYMENT VOUCHER

Paid to  
FOREST DIVISIONAL OFFICER,  
SATHUPALLY  
SATHUPALLY 000000

Document No.	22089900
Document Dt.	01.03.2021
Party Code	2000024567
Bank GL A/C No.	1131502
Cheque No	952748
Cheque Dt.	01/03/21

Payment Towards

KGM PMT FDO FOR ESTABLISHMENT OF URBAN  
PARK STPL

GL Account	Profit Centre	Pur. Order No. & Date	Invoice No. & date	Ref Doc No. & Date	Debit (Rs.)	Credit (Rs.)
1160808	1100			11169884 01.03.2021	2,000,000.00	0.00
<b>TOTALS</b>					2,000,000.00	0.00
<b>Net Amount</b>					2,000,000.00	

Rs/- TWENTY LAKH Rupees only  
1160808-Sundry Liability,1160808-Sundry Liability-FI,

Prepared By : AF\_KGM\_SOCB

RECIPIENT

INTERNAL AUDIT AAO/AO

Sr AO/DY.FM

FM/DY.GM

Cheque Handed Over

